

13

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**



C.P. (I.B) No. 169/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.02.2018**

Name of the Company: Riverside Industries Ltd
V/s.
Omni Dyechem Exports Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ANISH SHAH	PCS	Petitioner	
2.	HARMISH K. SHAH	Adv.	Respondent	

ORDER

Learned PCS Mr. Anish Shah present for Operational Creditor/Petitioner. Learned Advocate Mr. Harmish Shah present for Respondent.

Petitioner filed unserved cover.

For hearing before admission, list the matter on 14.03.2018.


MANORAMA KUMARI
MEMBER JUDICIAL


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 22nd day of February, 2018.